No HC.XXXV- 01/2021-22/4/ RTI Dated 10/02/2022

To,

Mrs. P. Rao Plot no-100, First floor, Road no 3 West Marredpally, Secundrabad - 500026

- Please refer to your RTI application docketed as I.D. No. 176/2021-22
   Dated 01/02/2022 addressed to undersigned regarding supply of information related to cases under Hindu Succession Act, 1956.
- No cases under Section 6 of Hindu Succession Act, 1956 found in the Case Information System database of the Gauhati High Court.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

10.02.22

#### FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

> No. HC.XXXV -02/2020-21/436/ RTI Dated !5/02/2022

From: Sri Rafique Ahmed Tapadar,

Registrar (Judicial) & PIO,

Gauhati High Court.

To:

Sri Nabam Saha

'B' Sector, Doimukh, Papumpare, Arunachal Pradesh - 791112

Sub:

Information under RTI Act.

Ref: Your RTI application dated 28/01/2022 (Regd. ID No. 177/2021-22 Dated

02/02/2021)

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

- Photocopies of your answer script in respect of APJS Grade-III 2020, is 1. ready to be provided as per your request. You are to pay cost of Rs. 290/- (Four hundred forty five) only (i.e. @ Rs. 5/- per sheet x 58 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.
- 2. Viva-voce marks allotted by each Hon'ble Member of the Interview Board are as follows:

| Name of the candidate | Roll no. | Marks awarded in Interview (out of 70) |                    | Average<br>marks<br>secured in<br>Interview |    |
|-----------------------|----------|--|--------------------|---|----|
| Nabam Saha            | 1123     | Board<br>Member-I                      | Board<br>Member-II | Board<br>Member-III                         |    |
|                       | 1125     | 52                                     | 52                 | 46  | 50 |

Yours sincerely, ADGIDGE . A. A 15.02.22

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

flanadhan 2003 flanadhan 2003 6901030829

No HC.XXXV- 01/2021-22/437/ RTI Dated (.)./02/2022

To,

Mr. Dipankar Sarma O/o- Office of the District & Session Judge Barama Road, Nalbari - 781335

- Please refer to your RTI application Regd. Vide 173/2021-22 dtd 31/01/2021 addressed to undersigned regarding ACR of e-Court Services employees.
- 2. The information asked for is as follows.
  - <u>1, 2, and 3 —</u> The Annual Performance Apprisal Report (APAR) for the Systems Assistants and Systems Officers, e-Court Services in different Subordinate Courts of Assam are not prepared by the Principal Seat of the Gauhati High Court, Guwahati.

However, the (APAR) for the Systems Assistants and Systems Officers, e-Court Services of the Principal Seat of the Gauhati High Court are documented and recorded as per the Notification No. HC.V-4/2013/869/Estt. Dtd 30/10/2017.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

15.02.22

01

FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/438/ RTI Dated J. 6./02/2022

To,

Mr. Shishir Chand D -71, 1<sup>st</sup> Floor, Chattarpur Enclave New Delhi-110074

- Please refer to your application, registered as I.D. No 182/2021-22
  Dated 14/02/2022 addressed to the undersigned regarding supply of
  certified copy of direction received from Honb'le Chief Justice for
  delisting of Case no. CRP 65/2018.
- The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Public Information Officer, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

 As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo: as stated.

R. A. Tayadal

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

le 12/22

FORM 'D' Rejection Order [Rule 4(iii)] 0/0

No HC.XXXV- 01/2021-22/439 / RTI Dated .16:./02/2022

To,

Mr. Aditya Mishra Ch-82, A.K. Sen Block Supreme Court-110001

- Please refer to your application, registered as I.D. No 183/2021-22
  Dated 09/02/2022 addressed to the undersigned regarding supply of
  information relating to cases pertaining to Intellectual Property
  Rights.
- The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Public Information Officer, the Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo: as stated.

A. A. Tapadah

**Registrar (Judicial) & PIO**Gauhati High Court, Guwahati.

6/2/22

No HC.XXXV- 01/2021-22/440/ RTI Dated 1/2/2022

To,

Sri Saroj Sharma J 49/2, J Extension, Laxmi Nagar Delhi - 110092

- Please refer to your RTI application Regd. Vide 175/2021-22 dtd 01/02/2022 addressed to undersigned regarding vacancies of Judiciary.
- 2. The information asked for is as follows.

**1** – Vacancy position available with this Registry follows: Assam Judicial Service as on 10/01/2022

| Grade | Sanctioned strength | Vacancy |
|-------|---------------------|---------|
| I     | 127                 | 14      |
| II    | 140                 | 14      |
| III   | 201                 | 09      |

Principal Seat of the Gauhati High Court as on 10/02/2022

| Grade             | Sanctioned strength | Vacancy |
|-------------------|---------------------|---------|
| Gazetted Officer  | 173                 | 10      |
| Ministerial       | 264                 | 39      |
| Non – Ministerial | 108                 | 1       |
| Grade IV          | 301                 | 23      |

Subordinate Courts of Assam as on July, 2021

| Grade                            | Vacancy |
|----------------------------------|---------|
| LDA                              | 225     |
| Copyist                          | 92      |
| Stenographer<br>(Grade-I,II&III) | 121     |

2 &3- Query relates to the Government.

As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

> Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

16.02.22

No HC.XXXV- 01/2021-22/441/ RTI Dated J.8./02/2022

To,

Sri Anupam Brahma House no.-6, Professor Colony Birubari, Guwahati-781016

- Please refer to your RTI application Regd. Vide 174/2021-22 dtd 01/02/2022 addressed to undersigned regarding Criminal Appeal cases.
- 2. The information asked for is as follows.
  - 1. No. of cases relating to the single bench in Criminal Appeals which are still pending 1416.
  - 2. No. of Criminal Appeals which are pending as follows year wise :

| Year | Total no. of cases<br>pending |  |
|------|-------------------------------|--|
| 2015 | 134                           |  |
| 2016 | 191                           |  |
| 2017 | 252                           |  |
| 2018 | 235                           |  |
| 2019 | 334                           |  |
| 2020 | 130                           |  |
| 2021 | 140                           |  |

- 3. No. of Criminal Appeals with respect to single bench filed in the year, 2015 is 231
  - No. of Criminal Appeal with respect to single bench which were disposed of is 97.
- 4. No. of Criminal Appeals with respect to single bench filed in the year, 2016 is 242.
  - No. of Criminal Appeal with respect to single bench which were disposed of is 51.
- No. of Criminal Appeals with respect to single bench filed in the year, 2017 is 332
  - No. of Criminal Appeals with respect to single bench which were disposed of is 80.
- 6. No. of Criminal Appeals with respect to single bench filed in the year, 2018 is 292
  - No. of Criminal Appeals with respect to single bench which were disposed of is 57.
- 7. No. of Criminal Appeals with respect to single bench filed in the year, 2019 is 362
  - No. of Criminal Appeals with respect to single bench which were disposed of is 28.

- No. of Criminal Appeals with respect to single bench filed in the year, 2020 is 140
  - No. of Criminal Appeals with respect to single bench which were disposed of is 10.
- No. of Criminal Appeals with respect to single bench filed in the year, 2021 is 147
  - No. of Criminal Appeals with respect to single bench which were disposed of is 07.
- 10. Out of the aforesaid Criminal Appeals, the no. of bail applications or petition for suspension of sentence filed and are still not disposed of which are as follows:

| hich are as foll<br>Year | No. of bail application<br>for suspension of<br>sentences filed | No. of matters still<br>pending for disposal |
|--------------------------|---|--|
| 2015                     | 62  | 0  |
|                          | 93  | 0  |
| 2016                     |   | 1  |
| 2017                     | 116   | 1  |
| 2018                     | 146   | 4  |
|                          | 190   | 10   |
| 2019                     |   | 13   |
| 2020                     | 66  | 37   |
| 2021                     | 71  | 3/   |

- 11. No. of cases in which the victim is still in custody is 0(Zero).
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

18.02.22

No HC.XXXV- 01/2021-22/442/ RTI Dated !8/02/2022

To,

Mr. Lakshmi Prasad Bora, House No.-287, Moukhati village, Nagaon - 782101

- Please refer to your RTI application Regd. Vide 180/2021-22 dtd 09/02/2022 addressed to undersigned regarding supply of copy of WP(C) 4506/2018.
- The documents sought are part of the case record and under Rule 5(e) of The Gauhati High Court (RTI) Rules, 2008, certified copies of case records are exempted from disclosure.

The documents may be obtained by following the procedure prescribed for obtaining certified copies under Chapter XIII of the Gauhati High Court Rules.

 As per Sec. 19 of the Right to Information Act, 2005, you may file an appeal before the Appellate Authority within 30 (thirty) days from the date of issuance of this reply.

18.02.22

#### FORM 'E'



### Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2020-21/443/ RTI Dated 19./02/2022

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial)& PIO Gauhati High Court.

: Mrs. Binita Saikia To

Dorikapar, Siva Singha Nagar, Ashok path

P.O.-Namtial Pathar, Sivsagar

Information under RTI Act. Sub:

Your RTI application dated 07/02/2022 Ref:

(Regd. ID No. 179/2021-22 Dated 07/02/2021)

With reference to the above, the information pertaining to your query is Madam, provided herein below:

Photocopies of order dated 18/11/2020 of Hon'ble High Court in respect of Appeal under Rule 15 of Assam Service (Discipline & Appeal) Rule, 1964, is ready to be provided as per your request. You are required to pay cost of Rs.150/- (One hundred fifty) only (i.e. @ Rs. 5/- per sheet x 30 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours sincerely,

H. A. Terpudal 19.01.22

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Syd Rigger Ahred



No HC.XXXV- 01/2021-22/<sup>4</sup>44 / RTI Dated ኢ!/02/2022

To,

Mr. Indreswar Nath Bichitra Path, House no.-6 Chachal, Sixmile, Khanapara-22

- Please refer to your RTI application Regd. Vide 184/2021-22 dtd 18/02/2022 addressed to undersigned regarding supply of information regarding temporary appointment.
- 2. This is for your kind information that Subject matter of the query is vague, which cannot be replied under RTI Act.
- 3. As per Sec. 19 of the Right to Information Act, 2005, you may file an appeal before the Appellate Authority within 30 (thirty) days from the date of issuance of this reply.



No HC.XXXV- 01/2021-22/석설 RTI Dated 25/02/2022

To,

Sri Hitesh Bhatt Bhatt Cottage Ancholi, Pithoragarh Uttarakhand- 262501

- Please refer to your RTI application Regd. Vide 181/2021-22 dtd 14/02/2022 addressed to undersigned regarding memorandum of procedure for investigation against any sitting High Court Judges.
- 2. The information asked for is as follows.
  - Q. 1, 2 & 4 Procedure are laid down in The Judges (Inquiry) Act, 1968 and Judges (Inquiry) Rules, 1969 and as per the constitution of India.(Copy attached)
  - Q. 5- Copy of In-house procedure is attached herewith.
  - Q. 3,6,7 & 8- Information sought for are not available with this Registry.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this reply.

23.02.22\_

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

4/2/22

No HC.XXXV- 4/2021-22/450/ RTI Dated ...7./03/2022

To, Mr. Vivekananda Patil Maharashtra, India.

- Please refer to your I.D. Number 185/2021-22 Dated 28/02/2022 forwarded to undersigned seeking information relating to number of pending cases.
- The Gauhati High Court has not passed any Order/ Proposal for completely cutting down paperwork from Courts and making everything digital.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

07. 03.22

No HC.XXXV- 4/2021-22/454 RTI Dated . \$\infty\$./03/2022

To,

Mr. Sai Teja Plot no.-42& 43, Flat no-301, Pragathi Nagar Kakatiya hills, Hyderabad- 500090

- Please refer to your RTI application registered vide I.D. Number 186/2021-22 Dated 28/02/2022 forwarded to undersigned seeking misc. information relating to working of Judiciary.
- 2. The information asked for is as follows.

Query No. 2 - Number of cases pending as on 31/12/2021.

| Gauhati High Court | Pending cases |
|--------------------|---------------|
| Principal Seat     | 41665         |
| Kohima Bench       | 837           |
| Aizwal Bench       | 502           |
| Itanagar Bench     | 1352          |

Query No. 3- As the query is vague, reply cannot be furnished under Gauhati High Court (RTI) Rule, 2008.

Query No. 7, 8,9 & 10 – The Gauhati High Court has not issued no such directive in these regards.

Query No. 1,4,5,6,11,12,13 & 14 - As the queries are not available with this Registry, they are forwarded to the Subordinate Courts of Assam.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

#### THE GAUHATI HIGH COURT

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2021-22/453/RTI Dated Guwahati, 8./03/2022

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To : The District and Sessions Judge,

Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Request for information under Right to Information Act, 2005. Sub:

RTI application by Mr. Sai Teja, Regd. Vide 186/2021-22 dtd 28/02/2022 and Forwarded by letter F. No.15011/106/2019-Admn-RTI(7) dtd 16/02/2022 by the CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 02/01/2022 of Mr. Sai Teja, for taking necessary action from your end in respect of Q. No-1,4,5,6,11,12,13,&14, as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

A. A. Tapadar 08.03.22

Encl: As stated above.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/ 454 / RTI, dated the .8../03/2022 Copy to:

Mr. Sai Teja, Plot no.-42& 43, Flat no-301, Pragathi Nagar, Kakatiya hills, Hyderabad- 500090. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

A. S. Tapadon 08.03.22

No HC.XXXV- 4/2021-22/456 / RTI Dated ...9./03/2022

To,

Mr. Anup Kumar 23/26, 4<sup>th</sup> Floor, Orn, Delhi-110060

- Please refer to your RTI Application registered vide I.D. Number 187/2021-22 Dated 28/02/2022 forwarded to undersigned regarding information relating to pendency of cases.
- 2. The information asked for is as follows.

Number of cases pending and disposal for the year 2021:

| Gauhati High Court | Disposal for the year | Pending at the end of the year |
|--------------------|-----------------------|--------------------------------|
| Principal Seat     | 8012                  | 41665                          |
| Kohima Bench       | 347                   | 837                            |
| Aizwal Bench       | 268                   | 502                            |
| Itanagar Bench     | 732                   | 1352                           |

As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Registrar(Judicial)&PIO

Gauhati High Court, Guwahati.

OC

FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/451/ RTI Dated .7../03/2022

To,

Mr. Dulal Bora House no.-118, Rajib Gandhi Path Kainadhara Tiniali, Khanapara Guwahati - 781022

- Please refer to your application, registered as I.D. No 193/2021-22 Dated 05/03/2022 addressed to the undersigned regarding supply of information relating to Mr. Biswaji Baruah, SDJM(1),Kamrup(M).
- The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Public Information Officer". You may resubmit the application after rectifying the aforementioned deficiency.

 As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo: as stated.

12. 20. Es. Es

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

2/3/22

FQRM D' Rejection Order [Rule 4(iii)]

> No HC XXXV 01/2021 22/455/ RTI Dated 9./03/2022

62/3/22

To.

Ms. Swapna Bora Khongia Gaon, P.O.-Takela P.S.- Pulibor, Jorhat - 785616

- Please refer to your application, registered as I.D. No 183/2021-22
  Dated 15/02/2022 addressed to the undersigned regarding supply of
  copies of her answer script regarding LDA & Copyist recruitment
  examination of Subordinate Courts.
- The recruitment process of LDA & Copyist for the District Courts of Hojai, Charaideo and South Salmara has not been completed yet, hence sought for information cannot be furnished at this stage

You may apply for your answer script after final declaration of the said recruitment procedure.

 As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

69.03.3

No HC.XXXV- 4/2021-22/457/ RTI Dated .\.0./03/2022

To,

Ms. Ranita Jana Royal I.T.I, Professor Colony, Dhandighi P.S./P.O.- Contai, Purba Medinipur - 721404

- Please refer to your I.D. Number 191/2021-22 Dated 05/03/2022 forwarded to undersigned seeking information relating to number of pending cases.
- Sought for information in respect of Q. No-3, is available at the Gauhati
  High Court official website. You may access the information by following
  the link given below:

### https://ghconline.gov.in/index.php/statistics/

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

> 10.03.55 8.13. Johngar

#### THE GAUHATI HIGH COURT

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2021-22/458 /RTI

Dated Guwahati, 19/03/2022

From: Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court-781001

To: The District and Sessions Judge,
Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang /
Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat /
Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi
Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon /
Nalbari / Sivasagar / Sonitpur / South Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Akhil Agarwal, Regd. Vide 192/2021-22 dtd 05/03/2022 and Forwarded by letter F. No.15011/106/2022-Admn-RTI(7) dtd 22/02/2022 by the CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 15/02/2022 of Mr. Akhil Agarwal, for taking necessary action from your end in respect of **Q. No-2**, **3**, **4**, **6**,**7**,**8 & 9**, as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

Encl: As stated above.

10.03.32

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV –14/2021-22/ 459 / RTI, dated the ...../03/2022 Copy to:

Mr. Akhil Agarwal, Agarwal Rubber Stamps, Near PNB Bank, Ajmer, Rajasthan - 305801. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

R. A. Tapadaz

No HC.XXXV- 4/2021-22/ 460/ RTI Dated 19./03/2022

To,

Mr. Akhil Agarwal Agarwal Rubber Stamps, Near PNB Bank Ajmer, Rajasthan - 305801

- Please refer to your I.D. Number 192/2021-22 Dated 05/03/2022 forwarded to undersigned seeking information relating to working of Judiciary.
- 2. The information asked for is as follows.

Query No. 1- Availabe information relating Number of cases pending in Gauhati High Court

| Gauhati High Court         | Pending cases |  |
|----------------------------|---------------|--|
| Principal Seat             | 41665         |  |
| Kohima Bench               | 837           |  |
| Aizwal Bench               | 502           |  |
| Itanagar Bench             | 1352          |  |
| Subordinate Court of Assam | 415024        |  |

Query No. 5 - Query related to the Supreme Court of India.

Query No.2,3, 4, 6,7,8 & 9 - As the queries are not available with this Registry, they are forwarded to the Subordinate Courts of Assam.

As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

7. A. Tayradar

### FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/461/ RTI Dated 40./03/2022

To,

Mr. Jayesh Kulkarni Saptashurngi, Omkar Hsg. Soc, CIDCO M2 N9, Plot no.13, Maharashtra-431003

- Please refer to your application, registered as I.D. No 195/2021-22 Dated 05/03/2022 addressed to the undersigned regarding supply of misc. information relating working of Judiciary.
- The information asked for cannot be supplied as all the queries are related to the Department of Justice.
- 3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

No HC.XXXV- 4/2021-22/464/ RTI Dated .!4/03/2022

To,

Mr. Gaurav Sharma H.No- 128, ward no-4, Shivaji Colony Rohtak, Haryana-124001

- Please refer to your I.D. Number 194/2021-22 Dated 05/03/2022 forwarded to undersigned seeking misc. information relating to working of the High Court.
- 2. The information asked for is as follows:
  - Separate sheet consisting relevant provision of Memorandum of Procedure regarding appointment of Acting Justice and Adhoc Justice in Supreme Court and High Courts is attached herewith.
  - 2 & 3) The Gauhati High Court Order-19 dated 24/03/2020, Order dated 15/04/2020, Order no.-37 dated 09/05/2021 and Notification no.-34 dated 01/05/2021 are guidelines for taking up cases during the period of Covid pandemic.

Those orders and notification are available at the Gauhati High Court official website. You may access the information by following the link given below:

### https://ghconline.gov.in/index.php/general-notice/

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Enclo:- as stated.

R. D. Tapadasz

#### THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/46 2/RTI

Dated Guwahati, 11/03/2022

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To : The District and Sessions Judge,

Bongaigaon / Chirang

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Subrata Das, Regd. Vide 190/2021-22 dtd 04/03/2022.

Sir,

With reference to the subject cited above, I am forwarding herewith a RTI application dated 30/01/2022 of Mr. Subrata Das, for taking necessary action from your end, as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

Encl: As stated above.

11.03.22

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV –14/2021-22/463 / RTI, dated the 1.1../03/2022 Copy to:

Mr. Subrata Das, Chowdhuripara, Bongaigaon -783380. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

N. W. Tapudar

FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/467/ RTI Dated .I.f./03/2022

To,

Mr. Santanu Borgohain Ward no.-13, Sonari Sonapur Charaideo, Pin-785690

- Please refer to your application, registered as I.D. No 189/2021-22
  Dated 04/03/2022 addressed to the undersigned regarding supply of
  information in respect of his marks of LDA & Copyist recruitment
  examination of Subordinate Courts of Hojai, Charaideo and South
  Salmara.
- The recruitment process of LDA & Copyist for the District Courts of Hojai, Charaideo and South Salmara has not been completed yet, hence sought for information cannot be furnished at this stage. You may apply for your answer script after final declaration of the said recruitment procedure.
- 3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

17.03.22

No HC.XXXV- 4/2021-22/468/ RTI Dated 32/03/2022

To,

Mr. Ansh Shah 7 Shantiniketan Society, Naranpura Ahmedabad, Pin-380013.

- Please refer to your I.D. Number 196/2021-22 Dated 15/03/2022 forwarded to undersigned seeking misc. information relating to working of Judiciary.
- 2. The information asked for is as follows.

Query No. 1 and 2 – Queries are related to the Supreme Court of India.

Query No. 3 - Available information relating number of cases pending in Gauhati High Court as on 28/02/2022.

| Gauhati High Court | Pending cases |  |
|--------------------|---------------|--|
| Principal Seat     | 42368         |  |
| Kohima Bench       | 812           |  |
| Aizwal Bench       | 495           |  |
| Itanagar Bench     | 1352          |  |

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

22.03.22

No HC.XXXV- 4/2021-22/4\_3/ RTI Dated ?.3./03/2022

To,

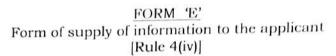
Mr. Ragul Pandit No. 271/18, Udhyam Colony Anna Nagar, Chennai-600040

- Please refer to your RTI application registered as I.D. Number 197/2021 Dated 22/03/2022 forwarded to undersigned seeking information relating to number of cases pending at the Courts of India.
- 2. Available information relating number of cases pending in the Courts under the jurisdiction of the Gauhati High Court as on 28/02/2022.

| Gauhati High Court                        | Pending cases |          |
|---|---------------|----------|
|   | Civil         | Criminal |
| Principal Seat                            | 34345         | 8023     |
| Kohima Bench                              | 740           | 72       |
| Aizwal Bench                              | 405           | 90       |
| Itanagar Bench                            | 1142          | 210      |
| Subordinate Court of<br>Assam             | 90005         | 343215   |
| Subordinate Court of<br>Nagaland          | 1731          | 2940     |
| Subordinate Court of<br>Mizoram           | 2660          | 3813     |
| Subordinate Court of<br>Arunachal Pradesh | 2446          | 11922    |

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

83.03.22



No HC.XXXV- 4/2021-22/410/ RTI Dated #3./03/2022

To,

Mr. Thilak Rao Pinninti 2-4-1247/4/6/b, Kuda Colony, Hanamkonda, Warangal, Pin-506001

- Please refer to your I.D. Number 198/2021-22 Dated 22/03/2022 forwarded to undersigned seeking information relating to vacancies of High Courts Judges.
- 2. The Gauhati High Court Judges present strength:

| Sanctioned strength | Working strength | Vacancy position |
|---------------------|------------------|------------------|
| 24                  | 23               | 1                |

As per section 19 of the Right to Information act, 2005, you may, file an
appeal to the Appellate authority within 30(thirty) days of the issuance of
this order, if you are not satisfied with this reply.

23.03.22

No HC.XXXV- 01/2021-22/4340 RTI Dated 38/03/2022

To,

Sri Shishir Chand D-71, 1<sup>st</sup> Floor, Chattarpur Enclave New Delhi- 110074

- Please refer to your RTI application Regd. Vide 188/2021-22 dtd 04/03/2022 addressed to undersigned seeking information regarding case number CRP 65/2018.
- 2. The information asked for is as follows.
  - **Q. 1 and 2** The Hon'ble Chief Justice is the "Master of Roster", such power flows from Article 225 of the Indian Constitution. The cases are listed in appropriate Bench as per the Roster prepared under the direction of the Hon'ble Chief Justice. Hence case number CRP 65/2018, was listed as per the Roster.
- As per section 19 of the Right to Information act, 2005, you may file an
  appeal to the Appellate authority within 30(thirty) days from the date of
  issuance of this reply if you are not satisfied with this reply.

28.03.25 B. 2. - Margar

No HC.XXXV- 4/2021-22/474/ RTI Dated .25/03/2022

To,

Mr. Saumar Buragohain Village- Sensowa Gaon, P.O.- Bhatiapar District- Sivsagar, Pin-785667

- Please refer to your I.D. Number 200/2021-22 Dated 24/03/2022 forwarded to undersigned seeking information relating to staff of the Additional Sessions cum Special (POCSO) Court.
- 2. The information asked for is as follows.

Query No. 1- The Additional Sessions cum Special (POCSO) Court is a part of the District and Sessions Judge Establishment.

Query No. 2 – As the query is hypothetical, PIO cannot render his opinion or view in this regard under RTI Act, 2005.

Query No.3, 4, & 5 - As the queries are not available with this Registry, the same are forwarded to the Subordinate Courts of Assam.

As per section 19 of the Right to Information act, 2005, you may file an
appeal to the Appellate authority within 30(thirty) days of the issuance of
this order if you are not satisfied with this reply.

A. A. Tapedar 25.03.22

### THE GAUHATI HIGH COURT

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2021-22/412/RTI

Dated Guwahati, 25./03/2022

From: Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court-781001

To: The District and Sessions Judge,
Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang /
Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat /
Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi
Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon /
Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Saumar Buragohain, Regd. Vide 200/2021-22 Dated 24/03/2022.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 17/03/2022 of Mr. Saumar Buragohain, for taking necessary action from your end in respect of **Q. No-3, 4, & 5** as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

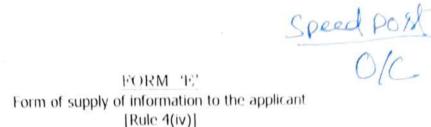
Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/4 73 / RTI, dated the 25/03/2022 Copy to:

Mr. Saumar Buragohain, Village- Sensowa Gaon, P.O.- Bhatiapar, District-Sivsagar, Pin-785667. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

R. A. Tapadar



No HC.XXXV- 01/2021-22/**435**/ RTI Dated **39**/03/2022

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial)& PIO

Gauhati High Court.

To

Ms. Anusha R.

C-106, Royal Chinmoy Tower

Opposite IOC petrol pump, Bodakdev

Ahmedabad - 380054

Sub:

Information under RTI Act.

Ref:

- Your RTI application dated 24/01/2022 regd. ID No. 178/2021-22 Dated 04/02/2022
- 2) letter no HC.XXXV-02/2021-22/448/RTI dated 13/02/2022

Madam,

Please find enclosed herewith the information as sought for vide your letter under reference.

Endo-26 pages

Yours sincerely,

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.

448 & 461

#### FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2020-21/448/ RTI Dated 1.3/02/2022

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial)& PIO Gauhati High Court.

To: Anusha R.

C-106, Royal Chinmoy Tower

Opposite IOC petrol pump, Bodakdev

Ahmedabad - 380054

Sub: Inform

Information under RTI Act.

Ref:

Your RTI application dated 24/01/2022

(Regd. ID No. 178/2021-22 Dated 04/02/2022)

Sir / Madam

With reference to the above, the information pertaining to your query is provided herein below :

Information sought for in respect of the National Legal Services Authority (Free and Competent Legal Services) Regulation, 2010, is ready as per your request. You are required to pay cost of Rs.130/- (One hundred thirty) only (i.e. @ Rs. 5/- per sheet x 26 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours sincerely,

R. A. Tapadar.

#### THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 01/2021-22/40人作订

Dated Guwahati, 元./01/2022

From : Smti. Panchai Sarma

Dy Registrar & APIO

Gauhati High Court-781001

To: Anusha R.

C-106, Royal Chinmay Tower

Off Judges Bungalow Rd, Opposite IOC Pump,

Bodakdev, Ahmedabad- 380054

Sub: Information relating to submission of fresh RTI application.

Ref: Letter received from Secretary, Gauhati High Court Legal Services

Committee dtd. 06/01/2022.

Sir / Madam

With reference to the subject cited above, it is for your kind information that Registrar (Judicial), Gauhati High Court is the PIO of The Gauhati High Court. Hence, you are requested to furnish the said RTI application in fresh with proper fee (Requisite fee of Rs 10/- paid through cash, demand draft or IPO, to be paid in favour of 'Registrar General', Gauhati High Court', payable at Guwahati), so that the concerned authority could provide information, as desired by yourself.

Yours faithfully,

Deputy Registrar & APIO
Gauhati High Court, Guwahati

2 July 2

1/2